

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 211 of 2020**

**IN THE MATTER OF:**

**Mr. N. Gunasekar**

**...Appellant**

**Versus**

**M/s Global Finsol Pvt. Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. K.S. Mahadevan and Ms. Swati Bansal, Advocates.**

**For Respondent: Mr. Raghuram Cadambi, Mr. A.K. Karthik, Advocates  
for R – 1,2,3,4,10&12.**

**Mr. Vikaramaditya Singh, Advocate for R- 8.**

**Mr. T.N. Durga Prasad, Advocate for R-6.**

**Mr. Lovleen R. Goyal and Mr. Hrithik Goyal, Advocates  
for R-7.**

**ORDER**  
**(Virtual Mode)**

**22.03.2021** Reply Affidavit filed on behalf of Respondent No. 8 on 05.03.2021 and Reply Affidavit filed on behalf of Respondent No. 6 on 17.03.2021 which are taken on record.

Pursuant to order dated 10.02.2021 the Learned Counsel for the Appellant was directed to take fresh step of notice on Respondent No. 9 and 11, it appears that notices were issued through email on 17.03.2021.

Registry to give a fresh note as to whether notice through Speed Post or Registered Post was sent on Respondent Nos. 9 and 11, as directed earlier.

Learned Counsel for the Appellant is directed to file Service Affidavit indicating service of notice on Respondent Nos. 9 and 11.

Mr. Lovleen R. Goyal, Advocate appears on behalf of Respondent No. 7

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and seeks one-week time to file Reply Affidavit. Permission is accorded.

List the Appeal 'For Admission (After Notice)' on **23<sup>rd</sup> April 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

R. N./ nn./